

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 541/MP/2020

- Subject : Clarification Petition under Section 79(1)(f) and Section 94 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of Code of Civil Procedure seeking clarification of order dated 5.2.2019 passed by this Commission in Petition No. 192/MP/2018.
- Date of Hearing : 21.3.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Phelan Energy India RJ Private Limited (PEIRJPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 4 Ors.
- Parties Present : Shri Mohd. Munis Siddique, Advocate, PEIRJPL
Ms. Tanya Sareen, Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI

Record of Proceedings

At the outset, learned proxy counsel for the arguing counsel sought leave of the Commission to withdraw the vakalatnama in the matter.

2. Request was allowed by the Commission. Accordingly, the Commission adjourned the matter.
3. The Petition shall be listed for hearing on 23.5.2023. Issue notice to the petitioner for taking proper steps.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**